

ITEM NO.61

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5154/2024

(Arising out of impugned final judgment and order dated 09-04-2024 in WPCRL No. 985/2024 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87958/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87960/2024-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 30-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Amit Desai, Sr. Adv.  
Mr. Vikram Chaudhary, Sr. Adv.(N/P)  
Mr. Vivek Jain, AOR  
Mr. Mohd. Irshad, Adv.  
Mr. Rajat Bharadwaj, Adv.  
Mr. Shadan Farasat, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Karan Sharma, Adv.  
Mr. Rishikesh Kumar, Adv.  
Mr. Rajat Jain, Adv.  
Mr. Sadiq Noor, Adv.  
Mr. Kaustubh Khanna, Adv.  
Mr. Mohit Siwach, Adv.  
Ms. Warisha Farasat, Adv.  
Ms. Hrishika Jain, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Gopal Shenoy, Adv.  
Mr. Shailesh Chauhan, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General(N/P)  
Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Kanu Agarwal, Adv.

**Mr. Annam Venkatesh, Adv.**

**UPON hearing the counsel, the Court made the following  
O R D E R**

**Re-list on 03.05.2024 at 02.00 p.m.**

**(BABITA PANDEY)  
COURT MASTER (SH)**

**(R.S. NARAYANAN)  
ASSISTANT REGISTRAR**